CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.36/MP/2024 along with IA No.43/2025

: Petition under Section 79 of the Electricity Act, 2003 seeking Subject

extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent

No. 1 and the Petitioner.

Petitioner : Koppal Narendra Transmission Limited (KNTL)

Respondents : ReNew Surya Ojas Private Limited and Ors.

Date of Hearing : 20.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL

> Shri Girik Bhalla, Advocate, KNTL Ms. Garima Adalakha, Advocate, KNTL Ms. Abhilasha Khanna, Advocate, KNTL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned. Learned counsel for the Petitioner, however, prayed for an early listing of the matter. Learned counsel also added that given that the various Change in Law claims made by the Petitioner in the present case have already been allowed by the Commission in its previous orders, the Petitioner is pressing for an interim payment for the amount due on account of increase in transmission charges due to the Change in Law events and has, accordingly, also moved an IA to this effect.

- The Commission directed the Petitioner to provide on an affidavit within two weeks a copy of the RoW compensation Orders issued by the DC/DM of the respective districts.
- 3. The Petition, along with IA, will be listed for hearing on **24.7.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)